

(b) There had not been any incident of shooting at embassy officials. However, there was an attempt to kidnap the Military Attache in our High Commission in Canberra. Incidents of bomb-throwing, which, however, did not cause any damage were reported by our Missions in Kathmandu, Copenhagen and Ottawa. The High Commission of India building in Canberra was destroyed in a fire on 29th August, 1977. The cause of the fire has still not been determined.

(c) Apart from providing India-based Security Guards wherever the situation warranted it, we have advised the Missions/Posts to observe and intensify departmental security instructions issued from time to time and keep close liaison with local security agencies and Foreign offices as provision of security for our personnel is basically the responsibility of the host Government concerned.

PAPERS LAID ON THE TABLE

Report (year ended the 31st July, 1977) and Accounts of the Electronics Trade and Technology Development Corporation Limited, New Delhi and related papers

THE PRIME MINISTER (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) Third Annual Report and Accounts of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year ended the 31st July, 1977, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-2198/78 for (i) and (ii).]

Statement on the action taken or proposed to be taken on the conventions and Recommendations adopted at the Sixty-second (Maritime) Session of the International Labour Conference held at Geneva

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to lay on the Table a statement (in English and Hindi) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Sixty-second (Maritime) Session of the International Labour Conference held in Geneva in October, 1976. [Placed in Library. See No. LT-2199/78.]

Ministry of Steel and Mines (Department of Steel) Notification

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया नुंडा) : श्रीमान् मैं आपकी अनुमति से इस्पात और खान मंत्रालय (इस्पात विभाग) की अधिसूचना कां.आ. सं. 257(ई) ई.एस.एस.ओ.एम.एम. इस्पात और खान-2 ए, दिनांक 10 अप्रैल, 1978 को एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT-2188/78].

I. Notification of the Election Commission of India

II. Notification of the Ministry of Law, Justice and Company Affairs (Department of Companies Affairs)

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नरसिंह) : श्रीमान्, मैं आपकी अनुमति से निम्नलिखित पत्र सभापटल पर रखता हूँ :—

(1) लोक प्रतिनिधित्व अधिनियम, 1950 की धारा 13 की उपधारा (3) के अधीन भारत निर्वाचन आयोग की अधिसूचना कां.आ.सं. 191 (ई) दिनांक 22 मार्च, 1978 की एक प्रति (अंग्रेजी तथा हिन्दी में)। [Placed in Library. See No. LT-2109/78].

[श्री नरसिंह]

(2) कम्पनी अधिनियम, 1956 की धारा 637 की उपधारा (3) के अधीन विधि, न्याय और कम्पनी कार्य मंत्रालय (कम्पनी कार्य विभाग) की अधिसूचना सां० का० नि० सं० 477, दिनांक 15 अप्रैल, 1978 की एक प्रति (अंग्रेजी तथा हिन्दी में)।

[Placed in Library. See No. LT-2189/78].

MINUTES OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

PROF. N. M. KAMBLE (Maharashtra): Sir, I beg to lay on the Table a copy each of the Minutes of the First to Thirty-Seventh Sitzings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

PROF. N. M. KAMBLE (Maharashtra): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Twenty-second Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Agriculture and Irrigation (Department of Food)—Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in the Food Corporation of India.

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI S. A. KHAJA MOHIDEEN (Tamil Nadu): Sir, I beg to lay on the Table a copy each of the following Reports of the Public Accounts Committee:—

(i) Seventy-ninth Report on paragraph 6 of the Report of the Com-

troller and Auditor General of India for the year 1975-76, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes, relating to arrears of Tax Demand.

(ii) Eightieth Report on paragraphs 48, 90 and 94 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes, relating to Union Excise Duties.

(iii) Eighty-second Report on Review of Guide-line for 1972-73—Crash Scheme for Rural Employment.

REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRIMATI KUMUDBEN MANISHANKER JOSHI (Gujarat): Sir, I beg to lay on the Table a copy of the Eleventh Report of the Committee on Public Undertakings (1977-78) on Extravagant Expenditure on Guest Houses maintained by Public Undertakings and Minutes of the sitting of the Committee relating thereto.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported Large Scale Desertion by Refugees from the Dandakaranya Rehabilitation Camp and the Problems arising therefrom

SHRI BHAIKAB CHANDRA MAHANTI (Orissa): Sir, I rise to call the attention of the Minister of Works and Housing and Supply and Rehabilitation to the reported large-scale desertion by refugees from the Dandakaranya rehabilitation camp and the problems arising therefrom.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Sir, there have been